

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He is leader of the Opposition here...*(Interruption)*

MR. SPEAKER : I have informed the House of the messages that I had received. Every time the hon. Member should not disrupt the proceedings.

SHRI K. R. Ganesh.

12.29 hrs.

TAXATION LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to provide for the extension of certain taxation laws to the State of Jammu and Kashmir.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the extension of certain taxation laws to the State of Jammu and Kashmir."

The motion was adopted

SHRI K. R. GANESH : Sir, I introduce† the Bill.

CONSTITUTION (THIRTY-FIRST AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI RAM NIWAS MIRDHA : Sir, I introduce† the Bill.

CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL*

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI H. R. GOKHALE : Sir, I introduce the Bill.

DELHI LANDS (RESTRICTIONS ON TRANSFER) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : I beg to move for leave to introduce a Bill to impose certain restrictions on transfer of lands which have been acquired by the Central Government or in respect of which acquisition proceedings have been initiated by that Government, with a view to preventing large scale transactions of purported transfers or, as the case may be, transfers of such lands to unwary public.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to impose certain restrictions on transfer of lands which have been acquired by the Central Government or in respect of which acquisition proceedings have been initiated by that Government, with a view to preventing large-scale transactions of purported transfers or, as the case may

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†Introduced with the recommendation of the President.

be, transfers of such lands to unwary public."

The motion was adopted

SHRI I. K. GUJRAL : Sir, I introduce the Bill.

12.30 hrs.

INDUSTRIAL DISPUTES (AMENDMENT) BILL—*Contd.*

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : Sir, I beg to move :

"That the debate on the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha, which was adjourned on the 25th May, 1972, be resumed now."

SHRI S. M. BANERJEE (Kanpur) : The hon. Minister, if I have heard him correctly, has moved now that the debate should be resumed. My friend Mr. Somnath Chatterjee raised objection about a particular provision. There was some lacuna there which will work adversely against the workers...

MR SPEAKER : Why are you making a speech ? He must have come out with all that.

SHRI S. M. BANERJEE : Has he brought any amendment ?

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He must have brought some amendment. Has he ?

SHRI DINEN BHATTACHARYYA (Serampore) : Only yesterday he was in doubt. How does he come today with the same Bill ?

SHRI S. M. BANERJEE : We want to know whether the amendment is brought.

MR SPEAKER : Let him speak.

SHRI R. K. KHADILKAR : We have improved on it.

MR SPEAKER : He says, this has been improved upon.

The question is...

SHRI S. M. BANERJEE : Let him read out the amendment. We will support it if necessary.

MR SPEAKER : You may accept or reject. No conditions, no preconditions.

Now, the question is :

"That the debate on the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha, which was adjourned on the 25th May, 1972, be resumed now."

The motion was adopted

MR. SPEAKER : We are introducing many new things in the procedure, abrupt postponement of Bills, abrupt taking up of time for resumption and improvement of draft. I am not going to treat these things as precedents. Kindly see that this is not interrupted just in the midst of discussion of clauses which was going on. It was not a very healthy practice. The House is the master of its own procedure. But it would have been much better if you had taken all these gentlemen to consultation and shown it to them...

SHRI JYOTIRMOY BOSU : They are very perfect when they draft measures like Maintenance of Internal Security Act or the CRP Act, in particular.

MR. SPEAKER : Mr. Bosu are you not tired of talking ?

SHRI R. K. KHADILKAR : Regarding this one ..

MR SPEAKER : I know that.

SHRI R. K. KHADILKAR : Doubts were raised. I said, the clause was bodily lifted from the other enactment which was carried by the House. I was assured by the Law Ministry that there was no question of any other interpretation. But in order to provide opportunity to those who raised